

338782/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/Jammu.

Subject:- Compassionate appointment of Mr. Mohammad Umar Lone S/o Late Abdul Gani Lone (Ex-Junior Assistant) R/o Sheyal Gadhter District Doda.

Reference:- General Administration Department's OM No. GAD-SRO/91/2023 (7315589) dated 30-10-2023.

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Government Order No: **1199** -JK (LD) of 2024.
Dated : 23 - 01 - 2024.
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In terms of the J&K Compassionate Appointment Rules, 1994, notified vide SRO-43 dated 22-02-1994, as amended from time to time, sanction is hereby accorded to the temporary appointment of Mr. Mohammad Umar Lone S/o Late Abdul Gani Lone (Ex-Junior Assistant) R/o Sheyal Gadhter District Doda as Chowkidar in the Pay Level SL1 (14800-47100) in the Advocate General's Organization under SRO-43 of 1994.

The appointee shall report in the Advocate General's Office at Jammu, within a period of 21 days from the date of issuance of this order, failing which he shall forego his right to appointment and the same, shall be deemed to have been cancelled ab-initio without any further notice.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

- (i) Academic/Qualification Certificates.
- (ii) Matriculation/Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Domicile Certificate issued by the Competent Authority.
- (v) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a

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self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.

- (vi) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- (a) Appointee shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- (b) Appointee shall furnish an Undertaking in the shape of an Affidavit duly attested by the Judicial Magistrate, 1st Class to the effect that none of the family member other than the applicant has taken benefit of compassionate appointment under SRO 43. In case it turns out that the benefit of compassionate appointment under SRO 43 of 1994 has been already extended to any other family member of the deceased, then the instant appointment shall be deemed to have been withdrawn ab-initio without any further notice;
- (c) The service of the appointee shall be governed by the Jammu and Kashmir Advocate General's (Subordinate) Service Recruitment Rule, 2019;
- (d) The salary of the appointee shall not be drawn and disbursed to his/her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate are received from the concerned Authorities/Agency;
- (e) The appointee shall be on probation for a period of two years;
- (f) The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- (g) The inter-se seniority of the appointee in the Jammu and Kashmir Legislative Advocate General's (Subordinate) Service Recruitment Rule, 2019 shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- (h) The appointment of the above appointee shall be subject to outcome of the writ petition(s)/OA, if any, pending on the subject before Competent Court of law.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No.LAW-Jud/116/2021-10.

Dated: 23 - 01 - 2024.

Copy to the:-

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Commissioner/Secretary to Government, General Administration Department.
4. Director, Archives, Archaeology and Museums, J&K.

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5. Director Finance, Department of Law, Justice and Parliamentary Affairs.
6. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu for information of the concerned.
7. Administrative Officer, Advocate General's Office, J&K Jammu.
8. Private Secretary to the Chief Secretary for information of the Chief Secretary.
9. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
11. Mr. Mohammad Umar Lone S/o Late Abdul Gani Lone (Ex-Junior Assistant) R/o Sheyal Gadhter District Doda for compliance.
12. Government Order file.
13. Concerned file.


23.01.24

(Ashish Gupta)
Additional Secretary to Government.


23.01.2024

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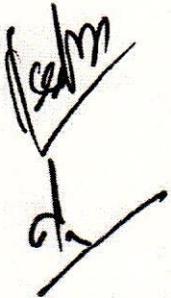
**Annexure A to Government Order No.1199-
JK(LD) of 2024 dated 23-01-2024**

Affidavit

I _____ S/o, D/o, Shri
R/o _____ Aadhaar
No. _____ do hereby undertaking as under:

1. That, if on verification, my qualification/Date of Birth/Reserved Category Certificates from the concerned issuing authorities is found fake/forged, my appointment as Chowkidar in the Jammu and Kashmir Advocate General's (Subordinate) Service Recruitment Rule shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of law. If this is found to be incorrect, I shall be liable for removal from the appointment as Chowkidar Advocate General's (Subordinate) Service Recruitment Rule.
3. That, in case any statement as at (1) to (2) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent



Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent